to ensure freedom of the press; adequacy and efficacy of the laws, rules and regulations for maintaining this freedom.

- 3. Constitutional and legal safeguards to protect the citizen's right to privacy.
- 4. Means of safeguarding the independence of the Press against economic and political pressures and pressures from proprietors and management.
- 5. Role of the Press and the responsibilities it should assume in developmental policies.
- The Press as industry, a social institution and a forum for informed discussion of public affairs.
- 7. Ownership patterns, management practices and financial structures of the Press; their relation to growth, editorial independence and professional integrity.
- 8. Chain newspapers; links with industry, their effect on competition and on the readers' right to objective news and free comments.
- 9. Economics of the newspaper industry; newsprint, printing machinery and other inputs for newspapers.
- 10. Advertising—Government and private, educational and commercial.
- 11. Government—Press relations and the 10le of official agencies.
- Relations that should subsist between different elements of the press, namely, publishers, managers, editors and professional journalists and others.
- Growth of small and medium papers and of the language press.
- 14. Development of the periodical press and specialised journals.
- 15. News coverage and news values; structure and func-

tioning of news agencies and feature agencies; flow of news to and from India.

 Training of professional manpower; steps to improve professional; research in journalism and mass communication.

by Member

- Journalism as a means of better mutual understanding in the context of proposals for a new international information order.
- 18. Perspective of newspaper development.

13.42 hrs.

PERSONAL EXPLANATION BY MEMBER

SHRI NIREN GHOSH (Dum-Dum): Mr. Deputy-Speaker, Sir, on 8th July 1980 Shri Ananda Gopal Mukhopadhyay alleged that I threatened Shri Saradish Roy and Shri Ramavatar Shastri to walk out of the House. It appears in the proceedings of the House on page 11187.

There is not a grain of truth in the statement. It hurt my honour and prestige. I repudiate this statement *in toto.*

SHRI ANANDA GOPAL MUKHO-PADHAYAY (Asansol): Mr. Deputy-Speaker, Sir,...

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, he cannot make a statement.

- MR DEPUTY-SPFAKER: No debate. Nothing will go on record. (Interruptions) **
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13.44 hrs.

ELECTION TO COMMITTEES

(i) Estimates Committee

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha,"

**Not recorded.